

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 1201

TO BE ANSWERED ON FEBRUARY 09, 2023

DISCREPANCIES IN PMAY-U

**NO. 1201. DR. SHASHI THAROOR:
SHRI HIBI EDEN:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that there have been incidents where beneficiaries who were provided with the benefit of Pradhan Mantri Awas Yojana-Urban (PMAY-U) were not in the list of approved by the Central Sanctioning and Monitoring Committee and if so, the details of the number of such frauds, State-wise;**
- (b) the total number of Government officials against whom departmental inquiries/disciplinary action has been taken in these cases, State-wise;**
- (c) the steps taken by the Government against such fraudulent beneficiaries;**
- (d) the total number of beneficiaries under the scheme that have availed of the benefits and a total number of beneficiaries currently waiting, State-wise; and**
- (e) the steps taken to hold the Kerala and Karnataka Government accountable for the irregularities in implementing PMAY?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (e): 'Land' and 'Colonisation' are State subjects. Schemes related to provide housing for urban poor in their respective areas are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) is supplementing the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) 'Housing for All' Mission since June 25, 2015

to provide pucca house with basic amenities to all eligible urban beneficiaries across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). The eligibility criteria for allotment of houses under BLC/ISSR/AHP verticals of PMAY-U to the beneficiaries are as under:

- (i) Not owning pucca house in his/her name or any other family member's name, anywhere in India.
- (ii) Belonging to Economically Weaker Section (EWS) with annual household income of upto ₹3 lakh.
- (iii) Ownership of land to avail benefit under BLC component of the Mission.

As per the Scheme Guidelines, all States/UTs were mandated to conduct demand survey to assess the actual number of houses required in their respective Urban Local Bodies (ULBs). States/UTs were advised to cover all eligible beneficiaries without any bar on number of houses. For transparent selection of beneficiaries, scrutiny of beneficiaries is done at multiple levels in the States/UTs for approval. Based on validated demand, States/UTs prepare Detailed Project Report (DPR) for approval by the State Level Sanctioning and Monitoring Committee (SLSMC), chaired by Chief Secretary of the State. Post approval, the project proposal is recommended to the MoHUA for consideration of Central Sanctioning and Monitoring Committee (CSMC) for release of Central Assistance.

Further, selection of beneficiaries under BLC/ISSR vertical is done at the initial stage of project formulation. Under the AHP vertical, the beneficiaries are shortlisted through a transparent allotment process by the implementing agencies after start of construction work at site. However, during the project period, if any beneficiary under AHP vertical is unable to pay their own contribution or found ineligible or fraudulent, other eligible beneficiaries from the waiting list prepared by the implementing agencies at the time of allotment, are considered for allotment of AHP houses. From time to time, addition/deletion of beneficiaries, if requested by States/UTs in already sanctioned projects, are done with the prior approval of respective SLSMC.

The PMAY-U scheme is being implemented through designated nodal agencies at State/UT level. As per the scheme guidelines, suitable grievance redressal system has been set up at both State and City level to address the grievances in implementing the scheme from various stakeholders. In addition, for proper selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. In case of irregularities, appropriate action including disciplinary action against concerned persons is taken by respective State/UT Governments. Additionally, Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U. Further, MoHUA has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U scheme and its speedy disposal.

Against the validated demand of 1.12 crore houses, as on 31.03.2022, 122.69 lakh houses were sanctioned, out of which more than 1.07 crore have been grounded and 68.02 lakh have been completed/delivered to the beneficiaries. The State-wise details of houses sanctioned, grounded and completed/delivered is at Annexure.

State/UT-wise details of houses sanctioned, grounded and completed/delivered under PMAY-U

(As on 23.01.2023)

S. No.	Name of the State/UT	Physical Progress of Houses (Nos.)			
		Sanctioned	Grounded	Completed/Delivered	
1	Andhra Pradesh	20,74,765	19,25,908	6,67,334	
2	Bihar	3,27,315	3,09,603	1,01,567	
3	Chhattisgarh	3,06,034	2,61,890	1,60,957	
4	Goa	3,150	2,995	2,987	
5	Gujarat	10,60,376	9,40,724	7,92,574	
6	Haryana	1,66,671	91,982	58,697	
7	Himachal Pradesh	13,249	12,880	8,863	
8	Jharkhand	2,34,369	2,08,787	1,17,559	
9	Karnataka	7,06,320	5,72,101	2,94,209	
10	Kerala	1,66,661	1,34,089	1,06,998	
11	Madhya Pradesh	9,60,256	9,05,806	5,93,867	
12	Maharashtra	15,11,989	10,38,133	7,34,673	
13	Odisha	2,13,845	1,70,518	1,19,377	
14	Punjab	1,32,895	1,05,882	63,851	
15	Rajasthan	2,76,746	2,00,245	1,58,326	
16	Tamil Nadu	6,88,854	6,32,765	4,93,176	
17	Telangana	2,49,465	2,40,454	2,18,362	
18	Uttar Pradesh	16,89,673	15,39,266	11,99,343	
19	Uttarakhand	62,762	48,453	27,292	
20	West Bengal	6,91,146	5,42,425	3,09,258	
Sub-total (States)		1,15,36,541	98,84,906	62,29,270	
21	North East States	Arunachal Pradesh	9,002	8,570	5,610
22		Assam	1,61,476	1,50,799	71,466
23		Manipur	56,037	47,352	9,427
24		Meghalaya	4,759	3,780	1,101
25		Mizoram	40,756	38,710	6,102
26		Nagaland	32,335	31,880	11,339
27		Sikkim	704	592	209
28		Tripura	94,162	82,643	63,038
Sub-total (NE States)		3,99,231	3,64,326	1,68,292	
29	Union Territories	A&N Islands	378	378	47
30		Chandigarh	1,271	1,202	1,202
31		D&NH and D&D	10,480	9,852	8,368
32		Delhi	30,194	28,709	28,683
33		Jammu & Kashmir	49,146	47,376	16,673
34		Ladakh	1,366	1,015	647
35		Lakshadweep	-	-	-
36		Puducherry	16,394	16,036	7,662
Sub-total (UTs)		1,09,229	1,04,568	63,282	
Total		1,20,45,001	1,03,53,800	64,60,844	
Grand Total		120.45 Lakh**	107.55 Lakh*	68.02 Lakh*	

* Includes completed (3.41 lakh)/ grounded (4.01 lakh) houses of JnNURM during Mission period.

** Out of 122.69 lakh houses sanctioned as on 31.3.2022, 2.24 lakh non-starter houses have been curtailed by some States against which States to put up new proposals under BLC vertical.